

**Revival of Rupsi airport in Dhubri, Assam**

1780. SHRI BIRENDRA PRASAD BAISHYA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) the present status of Rupsi airport in Drrubri, Assam which comes under UDAN-U Scheme;

(b) the amount of fund sanctioned by Government under the scheme to revive the airport;

(c) whether the travellers have to face a lot of problems, as they have to travel for several hours by road from lower Assam districts to reach either of the airports, if so, the details thereof; and

(d) the reasons for delay and by when, this airport will be ready for operation?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI) : (a) and (b) In 2nd round of bidding under Regional Connectivity Scheme (RCS)- UDAN (Ude Desh ka Aam Nagrik), RCS routes between Guwahati to Rupsi were awarded to the Selected Airline Operator (SAO). Airports Authority of India (AAI) has taken up the work for development of Rupsi airport under “Revival of unserved and underserved airports” scheme and funds for an amount of ₹ 71.63 Crore have been sanctioned by the Government for revival of Rupsi airport.

(c) The accessibility to Dhubri (Rupsi Airport) is through single lane road. Rupsi airport is situated in lower Assam and it has been developed with an aim to improve the ait-connectivity of lower Assam.

(d) There is no delay in the completion of the development works of the Rupsi Airport. However, RCS-UDAN operations can only be commenced once the airport is licensed. As per the provisions of the scheme, Selected Airline Operator (SAO) is to start RCS operations within six months of signing the Agreement or within sixty days of readiness of airports, whichever is later.

**Order of NCDRC for passengers stuck at Airports**

1781. SHRI MAJEED MEMON : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether according to latest orders of National Consumer Disputes Redressal Commission (NCDRC) all passengers stuck at various airports have the right to free refreshment, meals during the delay of flights and also access to communications;

(b) if so, the complete details in this regard; and

(c) whether Directorate General of Civil Aviation (DGCA) will issue instructions to all airlines as per the on orders of NCDRC and if not, reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI) : (a) to (c) National Consumer Disputes Redressal Commission (NCDRC) in the order dated 15.10.2019 made the observation, which is not a part of its operative portion of the order. While deciding the revision petition no. 1933-1937 of 2017 against a scheduled airline, the NCDRC only upheld the compensation amount awarded by District Forum which was reduced by the State Commission. However, the Civil Aviation Requirement (CAR) Section-3, Series M, Part IV titled "Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights" issued by the Directorate General of Civil Aviation (DGCA) has provisions to safeguard passenger interest with regard to facilities such as meals etc to be provided to a passenger by airlines in case of delays, cancellation and denied boarding.

#### **Setting up of Greenfield airport at Dagadarthi**

1782. SHRI PRABHAKAR REDDY VEMIREDDY : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government has given approval for setting up of Greenfield airport at Dagadarthi Mandal in Nellore district of Andhra Pradesh;

(b) if so, the details thereof;

(c) the present status of proposed airport at Dagadarthi; and

(d) how much time will it take for starting operations?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI) : (a) and (b) Yes Sir, Government of India (GoI), Ministry of Civil Aviation (MoCA) had granted 'in principle' approval for setting up of Domestic Greenfield Airport for public use in Dagadarthi near Nellore in Andhra Pradesh on 07.10.2016.

(c) The developer has informed that they awarded the work to M/s SCL Turbo Consortium Ltd. for development of this airport. The letter of award was provided to